

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 228 OF 2017 &
IA NOS. 328 & 329 OF 2017**

Dated: 29th August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Kamachi Industries Ltd. ... Appellant(s)
Vs.
Tamil Nadu Generation & Distribution Co. Ltd. & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1
Mr. Sethu Ramalingam for R-2

ORDER

Admit. Mr. Vallinayagam appears on behalf of Respondent No.1 and Mr. Sethu Ramalingam appears on behalf of Respondent No.2 and they seek two weeks time to file reply to the I.A. They may file the same on or before 12.09.2017 after serving copy on the other side. Rejoinder may be filed on or before 15.09.2017 after serving copy on the other side.

IA No. 329 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

List the I.A. No. 328 of 2017 (Appln. for stay) for hearing on **18.09.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**